



2026:AHC:9687

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19820 of 2025

Ram Sajeevan And 7 Others

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dayanand Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dayanand Pandey, learned counsel for the writ petitioner and Sri Jitendra Awadesh Kumar Shukla, learned Standing Counsel for the State.
2. Prayer in the present petition is for direction to pay dues relating to travelling allowance in the year 2015-16.
3. Learned Standing Counsel submits that the writ petitioner may prefer representation before the appropriate authority who will decide the claim.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Senior Superintendent of Police, Jhansi by **30.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of three months.

(Vikas Budhwar,J.)

January 14, 2026

Rajesh